

In the National Company Law Tribunal, Jaipur

Item No. 208

CP No. (IB)-247/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Sangeeta Ajmera Prop. M/s The ManpowerApplicant/Petitioners

VS.

Shree Gangour Foods (Jaipur) LLPRespondent

Order delivered on 27.11.2019

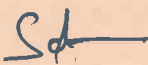
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Saurabh Jain, Adv.

For Respondent(s) : Nivedita R. Sarda, Adv.
Rachit, Adv.

ORDER

Heard the submissions made by the counsel for both the parties. Counsel for the Corporate Debtor has submitted that the rejoinder stated to have been filed by the counsel for the Operational Creditor has not been received by them. Therefore, the counsel for the Operational Creditor is directed to provide a fresh copy of the rejoinder to the counsel for the Corporate Debtor. Post the matter to 11.12.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**